By ROST (Fed).

THE GAUHATI HIGH COURT AT GUWAHATI (HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH) No. HC.XXXV-07/ 2018/75/RTI

Dated Guwahati, the 6th April, 2018.

From:

Shri Safigur Rahman,

Administrative Officer (Judl.), Correspondence & RTI Section Gauhati High Court, Guwahati.

To

Shri Mahendra Dev Sharma, Yamuna Bazar, Bagpat, Uttar Pradesh

Ref:

Your RTI appeal dated 21.03.2018

Sir,

Apropos the subject cited above, I am directed to inform you that -

- (1) You have not applied for information in the prescribed format i.e in Form 'F' as prescribed under Rule 7(i)(B) of the Gauhati High Court (Right to Information) Rules, 2008
- (2) You have not paid the requisite fee of Rs 50/- by cash/Demand Draft/Pay Order as prescribed under Rule 9(B) of the Gauhati High Court RTI Rules, 2008.

Hence, the appeal is not acknowledged by the Hon'ble Registrar General & First Appellate Authority, Gauhati High Court, Guwahati as per clause 7(ii) of the Gauhati High Court (Right to Information) Rules, 2008 and the same stands dismissed.

Yours Sincerely

Administrative Officer (Judl.), Correspondence & RTI Section